

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 17.04.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.8/ BB/ 2017 Sl. No. 43/ 2017	-	Admission	Rule-6 of IB	Ultrateh Cement Ltd., Vs Vishwas Concrete Products Pvt. Ltd.

SL. NAME (IN CAPITAL)
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

S.J. SANGHAVI
9844092226


PETITIONER




This is listed today for hearing the counsel for petitioner. Counsel reported that he has complied the objections. Counsel stated that a memo was filed on behalf of the company restricting the liability of respondent to the extent which was admitted by the respondent company and that he will file separate proceedings against the respondent company for the disputed amount. Counsel would contend that the petition is maintainable when the petitioner company is restricting the amount due from the respondent to the admitted amount. He contended that there is no dispute with regard to the admitted amount and that the petitioner company is restricting the liability of respondent company to the admitted amount only.

In the light of this submission by the counsel for petitioner, a notice to be ordered to the respondent.

Issue notice to the respondent by 28.04.2017.



MEMBER (J)



MEMBER (T)